## Central Administrative Tribunal Principal Bench: New Delhi



C.P.No.295/97 in O.A.No.335/91

This the 1st day of December. 1997.

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN(J).

HON'BLE MR. N.SAHU, MEMBER(A).

Shri Charan Singh, S/o Shri Sanwal Das. .... Petitioner (By Advocate Sh.B.S.Mainee)

Versus

- Shri S.C. Mehta, General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Shri M.N. Chopra Divisional Railway Manager, Northern Railway, Allahabad. ... Respondents. (By Advocate Sh.R.L.Dhawan)

ORDER(Oral)

By Hon'ble Dr. Jose P. Verghese, VC(J)

The compliance orders has been filed for the considerable delay. Let Rs.100/- be paid as costs to the Legal Aid Cell of the C.A.T. Bar. A copy of this order may be given to the Secretary, C.A.T. Bar Association. With this, the C.P. is disposed of. Notices discharged.

(N. SAHU)
MEMBER(A)

(DR.JOSE P/VERGHESE) VICE CHAIRMAN(J)

RB.